

will be number crop this year, we will not succumb to the pressure of mill owners. In this connection I would like to add further that not a single private person has been issued licence to export cotton. The C.C.I. made the export on behalf of all the State Co-operatives. I was told by the people that export should continue. We released quota for exports in the manner that helped in stabilising the prices to be given to farmers. Sometimes one lakh, sometimes two lakh, sometimes three lakh bales were released. Three days ago from now I announced the prices for more than 5 lakh bales of cotton that has been stored for next year so that prices remain stable at a particular level. I would like to assure the House that there will be no laxity in it.

16.39 hrs.

MATTERS UNDER RULE 377

I) Need to Declare synonyms of Nayak Community as Scheduled Tribes

[*English*]

SHRI RAJ AMBANNA NAYAK DORE (Raichur): Sir, I would like to draw the attention of the House towards the miserable sufferings of Scheduled Tribes in Karnataka, Scheduled Tribes of Beda, Bedar, Valmiki, Talwara, Nayak and Naik are suffering.

There are fifty lakh of Scheduled Tribes in Karnataka State. Government of Karnataka has submitted proposals to the Union Government to declare synonyms of 'Nayaka' community which is classified as Scheduled Tribes. Due to delay in declaring these classified as Scheduled Tribes. Due to delay in declaring these classified communities at par with other S.T. communities, the 'Nayaka' community is suffering a lot.

I, therefore, urge the Central Government to immediately mitigate the sufferings of S.T. communities immediately mitigate the sufferings and declare at par the Nayaka/ Beda, Bedar, Valmiki Talwara, Nayak, Naik,

which are the synonyms of "Nayaka" in the Scheduled Tribes list.

II) Need to permit the Government of Karnataka to raise Funds to finance its Irrigation and Power projects by Issue of bonds

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga): It is gratifying to note that Karnataka Government has given top priority to agriculture sector and to complete the long pending irrigation projects. The Central Government is also encouraging this vital sector. Completion of pending irrigation projects is possible only when the Centre provides adequate funds. At present Karnataka Government is facing acute financial constraints. Hence the State Government is very keen to raise funds for agricultural development. The State Government has requested the centre for the establishment of a National Irrigation Development Bank, so that irrigation and power projects could be financed from this Bank. But there is no positive reply so far from the Centre. The Central Government has already permitted many public sector like NTPC, Nuclear Thermal Projects to raise capital through bonds. The State Governments should also be permitted to raise their capital through their public undertakings. It was also assured by Karnataka Government that the funds raised for irrigation and power projects would be invariably utilised for the same purpose. Karnataka Government assured that it will take the responsibility for the payment of these bonds and interest. Delay in this regard would only result in the hike in the construction costs.

I therefore, request the Government of India to clear these proposal without any further delay.

III) Need to implement the decision regarding waiver of excise duty on diesel oil used by mechanised boats run under the co-operative sector

SHRIMATI UMA GAJAPATHI RAJU (Visakhapatnam): The small mechanised fishing boats are mostly operated by SC/ST